IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-350/ND/2017

In the matter of:

SE Investments Limited

....PETITIONER

Vs.

KDP Infrastructure (P) Ltd

... RESPONDENT

SECTION:

Under Section 7 of IBC, 2016

Order delivered on 18.12.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner

: Mr. P. Nagesh, Advocate

For the Respondent/Cor. Debtor

: Mr. Rajeev K Goel, Advocate

Mr. Ajay Garg, Advocate

ORDER

Learned Counsel for the parties are present. It is represented by the Ld. Counsel for the parties that talks for settlement are going on between the parties and some time may be given.

Taking into consideration the said representation, 10 days time is granted to the parties either to report settlement or proceed with the matter.

Post the matter on 15.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 18.12.2017